

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 788 of 2020**

**In the matter of:**

**Vijender Goel**

**....Appellant**

**Vs.**

**VMA Chemicals Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Sanjay Kr. Maria, Mr. Anant Vijay Maria, Advocates.**

**Respondent: Mr. R.P. Singh, Advocate.**

**ORDER**

**(Through Virtual Mode)**

**11.12.2020:** Learned counsel for the Respondent submits that due to some difficult circumstances, Respondent could not file his reply affidavit. He seeks and is granted extension of time by two weeks which shall not be further extendable. We make it clear that in the event of Respondent failing to file reply-affidavit within the extended time of two weeks, right to file the rejoinder shall stand closed without reference to the Bench. Rejoinder, if any, may be filed within two weeks of filing of the reply-affidavit by the Respondent.

Learned counsel for the parties may also file short written submissions, not exceeding three pages, along with the pleadings supported by the relevant case law.

Contd/-.....

List the appeal 'for admission (after notice)' on 19<sup>th</sup> January, 2021 before Court No.III.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*AR/g*